

HIGH COURT OF ANDHRA PRADESH :: AMARAVATI

ABSTRACT

**PUBLIC SERVICES – A.P.J.M.S.S – Chief Administrative Officers of District Courts (Category – 1) – Transfers and Postings – Ordered.**

ROC.No.05/2026 - C.1.

Dt.06.03.2026

NOTIFICATION No. 01/2026 C –1.

The High Court of Andhra Pradesh, in exercise of the powers conferred under Article 235 of the Constitution of India read with Rule 26(3) of the A.P. Judicial Ministerial and Subordinate Service Rules, 2019 and all other powers enabling thereto, is pleased to order the following **transfers and postings**: -

Sl. No	Name of the Officer	Posted as
1.	<b>Sri R.V.S Kamalakar,</b> Chief Administrative Officer, Principal District Court, <b>Vizianagaram</b>	Chief Administrative Officer, Spl. Sessions Court for trial of cases under SCs/STs (POA) Act, 1989, <b>Visakhapatnam</b> (Post kept vacant)
2	<b>Smt. Shaik Razia,</b> Chief Administrative Officer, X Additional District Court, <b>Tirupati, Chittoor District</b>	Chief Administrative Officer, Family Court-cum-VI Addl. District Court, <b>Nellore</b> (Post kept vacant)
3	<b>Smt. P. Kanaka Lakshmi,</b> Chief Administrative Officer, Special Court for trail of offences against Women-cum- V Additional District & Sessions Court, <b>Vizianagaram</b>	Chief Administrative Officer, Principal District Court, <b>Vizianagaram</b> (Vice Sri R.V.S Kamalakar)
4	<b>Smt. M. Kusumalatha,</b> <b>Stenographer Grade-I,</b> <b>Paper Promotee</b> of the Unit of the Principal District Judge, <b>Visakhapatnam</b>	Chief Administrative Officer, VII Additional District & Sessions Court, <b>Srikakulam (New Court)</b>

- i) The individuals shall relieve themselves by handing over the charge of their posts to the immediate junior of their Courts on or before 11.03.2026 and take charge of their new posts on or before 18.03.2026.
- ii) The District Judges/Unit Heads concerned are hereby directed to relieve the individuals, as directed in these orders to enable them to join in their new posts and report compliance.
- iii) The order is placed in the High Court's Website <https://aphc.gov.in> and downloaded copy of the same from the website is valid for relieving and joining duty. The District Judges/Presiding Officers concerned are further directed not to entertain any application for leave from the individual concerned, which has the effect of postponing the compliance of this order. The above individuals are also hereby informed that any representation for retention in the present post or any change in the above postings will not be entertained. The Presiding Officers are directed to send the joining reports of the individuals to this Registry.

**Note:** Chief Administrative Officers shown at Sl. Nos. 1 & 2 are not entitled to draw T.A and D.A and other allowances etc., as they are transferred at their request.

  
REGISTRAR (ADMINISTRATION) 5/2/2026

To

1. The Individuals (Through the concerned Unit Heads).
2. The Principal District Judges, Chittoor, Nellore, Srikakulam, Visakhapatnam and Vizianagaram.
3. Special Sessions Judge for trial of cases under SCs/STs (POA) Act, 1989, Visakhapatnam
4. X Additional District Court, Tirupati, Chittoor District
5. Judge, Family Court-cum-VI Addl. District Court, Nellore
6. Special Judge for trial of offences against Women-cum- V Additional District & Sessions Judge, Vizianagaram

7. VII Additional District & Sessions Judge, Srikakulam
8. The District Treasury Officers, Chittoor, Nellore, Srikakulam, Visakhapatnam and Vizianagaram.
9. The Sub Treasury Officers, Tirupati- Chittoor District.
10. The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh, with a request to direct the concerned to upload the Notification in the High Court's Website

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